

U.C. NO. 76/52

in

U.C. NO. 497/52

12

10/3/93 Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, A.M.

From the Counter affidavit it appears that the order passed by this Tribunal has been complied with disposing of the representation of the applicant dismissing the same, against which a fresh application was filed in which interim order has been granted. In view of the fact that the order of the Tribunal has been complied with no contempt subsists. Accordingly the contempt is consigned and the notices are discharged.

Q  
A.M.

U  
V.C.